

ITEM NO.25

COURT NO.7

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 33052/2023

(Arising out of impugned final judgment and order dated 27-02-2019 in RFA No. 2080/2013 passed by the High Court of Punjab & Haryana at Chandigarh)

OM PARKASH & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.184873/2023-CONDONATION OF DELAY IN FILING and IA No.184876/2023-ADDITION / DELETION / MODIFICATION PARTIES )

Date : 22-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Gagan Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for deletion of proforma respondent Nos. 4 to 7 is allowed at the risk of the petitioners.

Issue notice on the application for condonation of delay as well as on the special leave petition.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR